

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 81(ND)2016
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017

NAME OF THE COMPANY: Ms. Parul Kapoor & ors. V/s. M/s. S.M Brass House Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

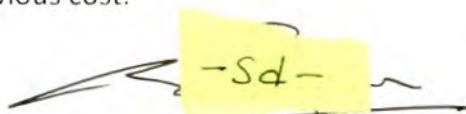
<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: For Respondent (s): Mr. Amar Khera, Advocate
Mr. Ashok Bharti, Advocate

Order

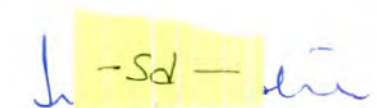
The matter has been called out for the second time today. Despite the same none is present on behalf of the petitioner. It is also appears that they have not paid the previous cost. Learned counsel prays for dismissal of the petition as default. In the interest of justice, one further opportunity is being given.

To come up on 13th September 2017 for final arguments subject to payment of the previous cost.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]